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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 7888/2020**

SH. AJAY KUMAR Petitioner

Through: Mr.Bhanu Pratap, Advocate

versus

MINISTRY OF ELECTRONICS AND INFORMATION

TECHNOLOGIES & ORS. Respondents

Through: Mr. Sajan Poovayya, Sr. Advocate
with Mr. Saransh Jain, Mr. G.S.
Kahlon, Ms. Shloka Narayanan, Mr.
Tejpal S. Rathore, Mr. Pratibhanu S.
Kharola, Mr. Sharan Balakrishna &
Ms. Raksha Agarwal, Advocates for
R-3.

Ms. Monika Arora, CGSC, Mr.
Vikrant N. Goyal with Mr. Shriram
Tiwary, Advocate for UOI.

Mr. Neel Mason, Ms. Ridhima Pabbi,
Ms. Ekta Sharma & Mr. Shivang
Sharma, Advocates for R- 4 (M-
9999052646)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **15.04.2021**

1. This hearing has been done through video conferencing.

CM APPL. 14024/2021 (seeking details of originators of offending material)

2. This application has been moved by the Petitioners seeking complete details of the originator of the offending material.

3. Issue notice. Let replies to this application be filed within two weeks. Rejoinder, thereto, if any, be filed within two weeks, thereafter.

4. In the meantime, the Basic Subscriber Information (*hereinafter*, “*BSI*”) of the person who had uploaded the videos, shall be produced before the Court in a sealed cover, before the next date of hearing.

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5. Mr. Mukul Rohatgi, Id. Senior Counsel appearing for the Respondent No. 2, points out to paragraph no. 3 and 4 of the order dated 12th April, 2021, wherein certain directions were given in respect of taking down of URLs, which were stated to have been listed by the Petitioner in an application. Ld. Counsels submit that the directions ought to be passed by the Court and the obligation ought not to be of the Respondents. Without going into the said submission, since the said application has not yet been listed before this Court, the directions given in para 3 & 4 of the order dated 12th April 2021, are recalled. As and when the said application is listed, the Court would pass orders on the same.

6. Application is disposed of in the above terms.

PRATHIBA M. SINGH, J

APRIL 15, 2021

mw/AK